

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 179/94

Transfer Application No: ---

DATE OF DECISION: 22-7-94

Hari Om Sharma Petitioner

Mr.G.S.Walia Advocate for the Petitioners

Versus

U.O.I. & Ors.

----- Respondent

Mr.R.Ramesh Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, V.C.

The Hon'ble Shri V.Ramakrishnan, Member(A)

1. To be referred to the Reporter or not ? *m*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *m*


(M.S.DESHPANDE)
VC

M

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.179/94

Hari Om Sharma

.. Applicant

-versus-

Union of India & Ors.

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Hon'ble Shri V.Ramakrishnan,
Member(A)

Appearances:

1. Mr.G.S.Walia
Counsel for the
Applicant.
2. Mr.R.Ramesh
Counsel for the
Respondents.


ORAL JUDGMENT: Date:22-7-94
(Per M.S.Deshpande, V.C.)

The first contention which needs examination is the allegation of bias which the applicant has made against the Inquiry Officer and the inaction of the Railway Board despite letter dated 19-6-1974(Ex.'K') by which the reviewing authority has to consider the allegation of bias in considering the application dt. 31-1-94. We direct the Railway Board to take a decision on the letter dated 20-4-94 addressed by the General Manager to the Secretary Railway Board within one month from the date of communication of this order. The Inquiry Officer to proceed with the enquiry after the decision rendered by the Railway Board ^{He} who will also consider the application made by the applicant for supply of documents and pass appropriate orders on it.

2. It will be open to the applicant to ~~re~~ move the Inquiry Officer for reconsidering the order for holding an ex-parte enquiry and the Inquiry Officer shall decide that application in accordance with the rules.

3. With this direction the O.A. is disposed of.


(V. RAMAKRISHNAN)
Member(A)


(M. S. DESHPANDE)
Vice-Chairman

M